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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 2199/98

New Delhi: this the 28th day of February, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

1. Hari Shanker,
S/o Shri Pran Sukh,
R/o 31/275, DESU Colony, Janpuri,
New Delhi-58.

2. Karamvir Singh,
S/o Shri Hoshiyar Singh,
R/o J3/328, DDA Flats Kalkaji,
New Delhi-19.

3. Ram Prasad Doharey,
S/o Shri Agnu Prasad,
40C, Janta Flats, Phase III,
Ashok Vihar,
New Delhi-52

.....Applicants.

(By Advocate: Shri R.K.Kapoor)

Versus

Union of India,
through
the Secretary,
Department of Telecommunications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi

.....Respondent.

(By Advocate: Shri A.K.Bhardwaj)

ORDER

S.R.Adige, VC(A):

The three applicants in this OA all, of whom claim to belong to SC community, impugn respondents' letter dated 21.10.98 (Annexure-A-2) and seek a direction to respondents not to implement the same till the promotion orders for Reserved category from the posts of JTOs to the post of TES Group 'B' are issued simultaneously with the general candidates. They also seek a direction restraining respondents from filling up any vacancies of what is claimed to be wholly created 1966 vacancies, created by Circular dated 15.10.98 (Annexure-p-1),

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eligible under the old RRs and seek a further direction to make adequate reservation in the said quota in favour of reserved category under the new RRs. Promotion is sought from retrospective date with consequential benefits.

2. Heard both sides.

3. There is merit in respondents' contention that applicants have approached the Tribunal through this OA, without as much as filing a single representation to the authorities in regard to their grievances. There is no mention of any such representation having been filed by applicants in this OA.

4. We hold that applicants should in the first instance exhaust the remedy available to them of filing a representation to the authorities in regard to their grievances before approaching the Tribunal.

5. In the result we dispose of this OA with the direction that in the event applicants make a self contained representation to respondents in regard to their grievances, respondents should dispose of the same by a detailed, speaking and reasoned order in accordance with law under intimation to applicants within 3 months of the receipt of such representation.

6. If any grievance still survives, it will be open to applicants to agitate the same in accordance with law, if so advised.

7. The OA is disposed of as above. No costs.

A. Vedavalli
(DR.A.VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).